- (c) whether any complaint has been received by Government against this officer;
- (d) if so, what action Government have taken or propose to take thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (MISS KUMUDBEN M. JOSHI): (a) Yes, Sir.

- circulation (b) The of 30 news papers/periodicals published from Agartala was checked.
 - (c) No. Sir.
 - (d) Does not arise.

12 Noon

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Statement By Minister

Correcting the reply given in the Rajya Sabha on the 2nd March 1981 to Unstarred Question regarding amendments to Constitution of India

Mr. Deputy Chairman in the Chair

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, in reply to Part (a) of Rajya Sabha Unstarred Question No. 1219 by Prof. Ramlal Parikh, it was stated inter alia that the following articles were amended by the Constitution (Forty-fourth Amendment) Act, 1978:

"Articles 19, 22, 30, (sub-heading "Right to property" occuring after Article 30 omitted), Article 31 (omitted). 31A, SIC, 38, 71, 74, 77, 83, 103, 105, 123, 132, 133, 134, 134A (newly added)7 139A, 150, 166, 172, 192, 194, 213, 217, 225, 226, 227, 239A (omitted), 352, 35G, 358, 359. 360, 361A (newly added), 371E, Entries 87, 92 and 130 of Ninth Schedule omitted; Sections 18, 19, 21..."

SHRI SUNDER SINGH BHANDARI (Uttar Fradesh): Sir, what is he reading?

MR. DEPUTY CHAIRMAN: Let him read. He has to read. You know the procedure.

SHRI SUNDER SINGH BHANDARI: What kind of correction is this?

SHRI SHIV SHANKAR: Sir, I have got to say what we have given as the answer and where the correction is. I think the hon. Members would be patient enough to listen to me. I am sorry, it ts a large number. But it is over now. Then, Sir:

Sections 18, 19, 21, 22, 31, 32, 34, 35, 58 and 59 omitted."

It is noticed that an error has oc-curred in the above statement in so far as articles 257A and 329A, which were omitted, 329 which was amended and 300A which was added were not mentioned due to an oversight. Similarly, reference was wrongly made to 239A instead of 239B. Further, the sections mentioned therein are those of the Constitution (Forty-second Amendment) Act, 1976. Reference to the Constitution (Forty-second Amendment) Act, 1976 was omitted due to a typograhical error. Sections 18, 19, 21, 22, 31, 32, 34, 35; 58 and 59 mentioned above are the sections of the Constitution (Forty-second Amendment) Act, 1976 which were omitted Constitution (Forty-fourth the bv Amendment) Act. 1978.

Therefore, in reply to Part (a) of the Rajya Sabha Unstarred Question No. "1219 answered on 2-3-1981. the figure "239B" may be substituted for "239' the figures '257A, 329 and 329A" may be inserted after the figure "239B" and the figure "300A' may be inserted before the figure "352". The words "of the Constitution (Forty-second Amendment) Act. 1976 may be inserted after the figure "59".

I personally regret for the mistakes that have been committed. I am sorry for it, an9 therefore, I thought that I should come before the House on my own for the purpose of correcting the answer which we have given.

MR. DEPUTY CHAIRMAN: Now, Paper to be Laid on the Table.

PROF. RAMLAL PARIKH (Gujarat): On a point of order, Sir.

MR. DEPUTY CHAIRMAN: No, no.

PROF. RAMLAL PARIKH: Sir, just a

MR. DEPUTY CHAIRMAN: This is only a correction.

PROF RAMLAL PARIKH; Sir, this is not only a correction. It is a serious type of error which shows the scant regard that they have for Parliament. How can we....

MR. DEPUTY CHAIRMAN: He has already explained it. Now, Papers to be Laid on the Table

PAPER LAID ON THE TABLE

Insurance Claims Board (Amendment) Rules, 1981

पति तथा गुनवीत मंत्रलय में राध्य मंत्री (श्री भगवत झा ग्राजाद): श्रीमन, मैं श्राप की अनुमति से विस्थापित व्यक्ति (ऋण सनायोजन) अधिनियम 1951 की धारा 57 के अधीन जारी किये गये बीमा दावे बोर्ड (संशोधन) नियम, 1981 को प्रकाशित करने वाली पुर्ति तथा पुनर्वास मंत्रालय (पुनर्वास विभाग) की ग्रधिसूचना साःकाः निः संः 193 दिनांक 14 फरवरी, 1981 की एक प्रति (ग्रंग्रेजी तथा हिन्दी में) सभा पटल पर रवताह । [Placed in Library. See No. LT-1988/811.

STATEMENT BY MINISTER

Assault on the Editor of a Hindi Daily of Varanasi

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, in respect of the matter raised by the Hon'ble Member Shri Rameshwar Singh regarding "Reported assault on the Editor of a

Hindi daily of Varanasi", it has been reported by the Government of Uttar Pradesh that "On March, 3, 1981 at about 11.00 A.M. six persons assaulted Shri Ishwar Deo Misra, Editor of local Newspaper, "Janwarta". The assault was learnt to be a sequel to a news item published in the newspaper against Swamiji. Shri Mishra who received injuries in his head was immediately got treated at Government Hospital and a report has been lodge^ in this connection vide Case No. 138|81 u's 147132313071452. IPC at P.S. Can'tt. Three of the assailants have been arrested at the spot while all efforts are underway to iden. tify and apprehend the remaining three accused. These assailants were reportedly followers of the said Swamiji and were attending his lecture programme at Sarnath. This Swamiji has become controversial during his lecture programme at Assi in Police Circle Behlupur due to his utterances against some prominent local Swamis including Karpatriji and Bhagwan Awadhot Ram.

The matter is entirely within the jurisdiction of the State Government.. The Government of Uttar Pradesh have been asked to have the matter investigated further in the light of the various points raised by the Hon'ble Member as also in the news-item published by the Daily 'Janwarta'.

DEPUTY CHAIRMAN: MR statement to be made by Shri Pranab Mukherjee on the Textile Policy will be made afterwards.

DR. M. M. S. SIDDHU (Uttar Pradesh): Sir, one thing I want to ask..

MR. DEPUTY CHAIRMAN: No, no. This was a statement made on a special mention. There cannot be any discussion.

DR. M. M. S. SIDDHU; Sir, threats are being given to the newspaper editor.

MR. DEPUTY CHAIRMAN: The Calling Attention matter will be taken up after lunch when the Minister is free from other House. Now